## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

## **NOTIFICATION**

Dated Guwahati the .1.8..th May, 2018

No.HC.XLV/264/ /068/2017/PM&P# The High Court is pleased to direct that on submission of Charge Sheet in all G.R. cases, the same be henceforth registered as PRC (Police Report Cases) in the CIS (Case Information System) through centralized filing mode w.e.f 1<sup>st</sup> June, 2018.

Further, as directed earlier vide High Court letter no. HC.VI-100/2006/1266-87/STT dated 18<sup>th</sup> December, 2006, a separate Register for Police Report Cases, is to be maintained.

By Order, Sd/- Robin Phukan REGISTRAR GENERAL

Memo No.HC.XLV/264//069-80/2017/PM&P dated: 1g.05.2018

Copy to:

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
- 2. Registrar (Vigilance/Judicial & IT/Administration), Gauhati High Court, Guwahati.
- 3. All the District & Sessions Judges, Assam.
- 4. All the Chief Judicial Magistrates, Assam.
- 5. The Joint Registrar (PM&P)/CPC, Gauhati High Court, Guwahati.
- 1. The Systems Analyst, Gauhati High Court, Guwahati for uploading the Notification in the Gauhati High Court website.
  - 8. The Systems Officer, Gauhati High Court, Guwahati.
  - 9. All the Systems Officers/Assistants, Assam.
  - 10. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

REGISTRAR GENERAL

By Speed Post

## THE GAUHATI HIGH COURT AT GUWAHATI (THE HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA: MANIPUR: TRIPURA MIZORAM AND ARUNACHAL PRADESH)

From:

Sri C.R. Sarma

Registrar (Vigilance). • Geuhati High Court, Guwaliati

The District & Sessions Judge,

Assam

Dated, Guwahati the 18th December, 2006

NO.HG.VI-100/2006/1266-87/STT

Sub:

Registers to be maintained in the Courts of Judicial Magistrates

With reference to the subject clied above, I am directed to inform you to direct the Judicial Magistrates under your forisdiction to inalitain separate register in Police Report cases after the receipt of the Charge Sheet with effect from 1.1.2007 as per the format enclosed herewith.

Further, the Judicial Magistrates working under your jurisdiction may be directed to maintain separate registers. In respect of the following cases with effect from 1.1.2007:

- Police Report Cases (after the receipt of the Charge sheet) = PRC
- /2. Complaint Cases = C.II. Register
- 3. Cases under N.J. Act = N.J. Case Register
- A. Cases under M.V. Act = M.V. Act Case Register
- 5. Cases for maintenance = Maintenance Case Register
- Cases Under the Excise Act = Excise Case Register
- Other Misc. Cases = Misc. Case Register

Yours faithfully.

As stated above.

1 (one) sheet

<u>REGISTRAR (VIGILA</u>

## REGISTER OF POLICE REPORT CASES WITH EFFECT FROM 01.01.2007

No./ Case No.	Name of Accused person	Charge- sheet No. & date	Provision of Law under which Charge sheet has been framed.	Connected Police Station Case No:	Connected G.R. Case No.	Case transferred to	Case disposed of / committed	Result	Remarks
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